

**Central Administrative Tribunal
Principal Bench**

**OA No.4439/2018
MA No.5043/2018**

New Delhi, this the 5th day of December, 2018

**Hon'ble Mr. Justice L. Narasimha Reddy, Chairman
Hon'ble Ms. Aradhana Johri, Member (A)**

Shri Bajrang Lal, Aged around 68 years,
Deputy Director (Admin), Group 'A',
Lok Nayak Hospital, New Delhi,
S/o Late Shri Ganesh Lal,
R/o C-49, Khajaan Basti,
Nangal Raya, New Delhi.

...Applicant

(By Advocate : Shri Arunesh Sharma for Shri Kuldeep
Rana)

Versus

1. The Chief Secretary,
GNCT of Delhi,
Delhi Secretariat,
I.P. Estate, New Delhi.
2. The Jt. Secretary (UT),
Ministry of Home Affairs,
North Block, New Delhi-110001.
3. The M.S. Lok Nayak Hospital,
Jawaharlal Nehru Marg,
Darya Ganj, Delhi-110002.
4. The Health and Family Dep.
G.N.C.T. of Delhi,
Delhi Secretariat, New Delhi.
5. The Public Grievances Commission,
GNCT of Delhi,
M-Block, Vikas Bhawan,
IP Estate, New Delhi-110110.

...Respondents

(By Advocate : Shri G.D. Chawla for Ms. Harvinder
Oberoi
Shri Y.P. Singh)

ORDER (ORAL)**Justice L. Narasimha Reddy, Chairman :-**

The applicant retired from the service of GNCTD in the year 2010. He made a series of representations, as regards the stepping up of his pay. It is stated that in the recent past, he was also given an opportunity of being heard. His grievance is that the orders have not been passed so far and, accordingly, he seeks a direction to the respondents to upgrade his pay, on par with pay of one Shri Har Prasad.

2. We heard Shri Arunesh Sharma for Shri Kuldeep Rana and Shri G.D.Chawla for Ms. Harvinder Oberoi, learned counsel for respondents No.1,3&4 and Shri Y.P. Singh, learned counsel for respondent No.2.

3. The applicant made a belated effort to get his pay stepped up. In all fairness to the applicant, the respondents have also given an opportunity of hearing. He has to wait till the order is passed in this behalf. We, therefore, dispose of the OA, leaving it open to the applicant to approach the Tribunal after the respondents pass an order, depending upon the nature

thereof. We also observe that the respondents shall make endeavour to pass orders as early as possible.

Pending MAs, if any, stand disposed of.

There shall be no orders as to costs.

(Aradhana Johri)
Member (A)

(L. Narasimha Reddy)
Chairman

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